

(e) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (c). Shri Jyoti Basu, Chief Minister of West Bengal had written to the previous Prime Minister Shri P.V. Nārasimha Rao by letter dated 7 February 1996 on the implementation of the Indo-Bangladesh Land Boundary Agreement, 1974 and exchange of enclaves with Bangladesh. As per information available, There are 119 exchangeable Indian enclaves in Bangladesh and 72 exchangeable Bangladesh enclaves in India. The exchanges of enclaves in directly linked to and will necessarily follow the demarcation of boundary with Bangladesh. The demarcation of about 41 kilometers of the Indo-Bangladesh land boundary is yet to be completed. The Government propose to complete the task of demarcation of the boundary with Bangladesh with the cooperation of the concerned State Government.

#### Welfare of Prostitutes

2942. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that Smt. Mohini Giri, President of National Women Commission has made some suggestions to the Union Government regarding the welfare of prostitutes;

(b) if so, the details of suggestions/recommendations; and

(c) the steps taken by the Government so far on these recommendations?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) No, Sir.

(b) and (c). Do not arise.

#### Child Welfare Schemes

2943. SHRI BANWARI LAL PUROHIT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Central Adoption Resource Agency has issued revised guidelines on child welfare schemes;

(b) if so, the details thereof;

(c) whether the Union Government propose to direct State Government to follow the guidelines; and

(d) if so, the steps proposed to be taken to implement the guidelines in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) Central Adoption Resource Agency has not issued revised guidelines on child welfare schemes. However, the Ministry of Welfare have issued revised guidelines to regulate matters relating to adoption of Indian children

during the year 1995 and published in the official gazette of India (Extraordinary) No. 109, dated 20.6.95.

(b) The objective of the revised guidelines is to provide a sound basis for adoption within the framework of the norms and principles laid down by the Supreme Court of India in its series of judgements delivered in *Kaxmikant Pandey Vs. Union of India and others* (CRL No. 1171 of 1982) between 1984 and 1991. The revised guidelines contain in details the role of the Govt. of India, State Governments/UTs, voluntary organisations etc., Procedure for inter-country adoption and for monitoring the progress for adoptive children are also given with a view to control and regulate the adoption of abandoned/destitute children.

(c) A copy of the guidelines have been sent to all State Governments for implementation.

(d) The guidelines have been notified on 20th June, 1995 and a copy of the same already issued to all State Govts./UTs, recognised agencies, VCAs and Scrutinising Agencies. State Govts. have been advised to implement the guidelines.

#### Juvenile Sex Abuse

2944. SHRI PINAKI MISRA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a two day seminar on Juvenile Sex Abuse was held under the aegis of the UNICEF in Panjim (Goa) in May-June, 1996;

(b) if so, the main revelations made there about the extent of sexual abuse (percentage) of children who fall a victim to such abuse within the families and in remand homes and children homes etc. and in custody, in India and other developing countries; and

(c) the effective steps contemplated to prevent such sexual abuse of children?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) Yes, Sir.

(b) and (c). The seminar concluded that an exact estimate of the extent of sexual abuse of children would not be possible in view of the nature of the offence and recommended that efforts should be made to tackle the problem through the joint efforts of State, civil society, elected representatives of the rural and urban local self Governments and children themselves, universalisation of primary education and awareness generation.

[Translation]

#### Child Prostitution

2945. SHRI PRABHU DAYAL KATHERIA : Will the Minister of HUMAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware of the fact